

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KAMACHI INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KAMACHI INDUSTRIES LIMITED <i>(Formerly Kamachi Sponge & Power Corporate Limited)</i>
2.	Date of incorporation of Corporate Debtor	08/10/2003
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Chennai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U27106TN2003PLC051727
5.	Address of the registered office and principal office (if any) of corporate debtor	ABC Trade Centre, Old No.50, (New No. 39), 3 rd Floor, Anna Salai, Chennai, Tamil Nadu-600002.
6.	Insolvency commencement date in respect of corporate debtor	NCLT order dated 19/02/2020 (Published on NCLT Website on 25/02/2020)
7.	Estimated date of closure of insolvency resolution process	17/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Vikas Prakash Gupta IP No. IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:C/o. Dipti Enterprises,55, Nehru Putla, Itwari, Nagpur, Maharashtra-440002. Email : vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address :New No.37/4,Vasantham II, Main Road,Alwarthiru Nagar Annexe, Chennai, tamil Nadu-600087. Email: ip.kamachi@gmail.com
11.	Last date for submission of claims	10/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Kamachi Industries Limited vide NCLT order dated 19/02/2020 published on 25/02/2020.

The creditors of Kamachi Industries Limited are hereby called upon to submit their claims with proof on or before 10/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vikas Prakash Gupta

Date: February 27, 2020

Interim Resolution Professional

Place: Mumbai

IBBI/IPA-001/IP-P00501/2017-18/10889